

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 575 of 2019

IN THE MATTER OF:

Enforcement Directorate

...Appellant

Versus

Manoj K Agarwal & Ors.

...Respondents

Present:

For Appellant: Mr. Zoheb Hossain, Special Counsel and Mr. Aslam Khan, Deputy Director for ED. Mr. Nitesh Rana, Mr. Ali Khan and Mr. Agni Sen, Advocates.

For Respondents: Mr. Abhijeet Sinha, Mr. Rajendra Beniwal, Mr. Kumar Sumit and Mr. Chirag Gupta Advocates for R- 1&3. Mr. Arijit Mazumdar and Mr. Shambo Nandy, Advocates for R-2. Mr. Manoj Kumar Agarwal, RP (Party in person)

With

Company Appeal (AT) (Ins) No. 576 of 2019

IN THE MATTER OF:

Enforcement Directorate

...Appellant

Versus

Vishal Ghisulal Jain & Ors.

...Respondents

Present:

For Appellant: Mr. Zoheb Hossain, Special Counsel and Mr. Aslam Khan, Deputy Director for ED. Mr. Nitesh Rana, Mr. Ali Khan and Mr. Agni Sen, Advocates.

For Respondents: Ms. Udit Singh and Mr. Siddharth Chechani, Advocates for R-1. Mr. Shambo Nandy and Mr. Arijit Mazumdar, Advocates for R-2. Mr. Rajendra Beniwal, Mr. Kumar Sumit and Mr. Chirag Gupta, Advocates for R-3.

ORDER

27.01.2021: Learned Counsel for the Resolution Professional partly heard in both the Appeals. Learned Counsel for Resolution Professional wants to file copies of judgments. He may file the same within three days.

List the Appeal as Part Heard for further 'Hearing' on **16th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md